

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 101

CP(IB) No. 33/Chd/Hry/2023

IN THE MATTER OF:

Kotak Mahindra Bank Ltd.

...Petitioner

Vs.

Naresh Kumar

...Respondent

Under Section: 95, IBC 2016

Order delivered on 24.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner	:	Ms. Divya Charma, Advocate
For the RP	:	Ms. Swati Saluja, Advocate
For the Respondent No.3	:	Ms. Aakriti Mittal, Advocate

ORDER

IA No.827/2024

The present application has been filed by Ms. Aakriti Mittal, Advocate however, the same has not listed today. List the same on 30.05.2024, if it is free from defects.

CP(IB) No. 33/Chd/Hry/2023

Ld. Counsel appearing for the petitioner submits that she has already filed the objections against the report of the RP, however, the same is not available on the DMS. Ld. Counsel for the petitioner is directed to ensure the uploading of the

objections on the DMS before the next date of hearing. Let the matter be listed along with IA on 30.05.2024.

-Sd/-
(L. N. GUPTA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja